

**Central Administrative Tribunal
Principal Bench**

OA No. 3060/2015

New Delh this the 19th day of August, 2015

**Hon'ble Shri V.Ajay Kumar, Member (J)
Hon'ble Mr. P.K. Basu, Member (A)**

Kavita Arora,
Aged 36 years,
D/o Shri Raj Kumar Arora,
R/o 1/2094, East Ram nagar,
Delhi

-Applicant

(By Advocate: Shri Ashok Agarwal)

VERSUS

1. Government of NCT of Delhi,
Through its Chief Secretary,
Secretariat, IP Estate,
New Delhi-110002
 2. Directorate of Education,
Through Director of Education,
Government of NCT of Delhi,
Old Secretariat Building,
Civil Lines, Delhi-54
 3. The Joint Director (Planning Branch)
Planning Branch, Directorate of Education,
Govt. Of NCT of Dehi,
Old Patrachar Building,
Timarpur, Delhi-110054
- Respondents

ORDER (Oral)

By Hon'ble V.Ajay Kumar, Member (J):

Heard learned counsel for the applicant.

2. The applicant has filed the present OA seeking the following reliefs:-

- “(i) issue an appropriate order or direction thereby directing the respondents to appoint the applicant to the post of TGT (Social Science), w.e.f. the date when her counterparts have been appointed and pay her all consequential benefits thereof;
- (ii) allow the present application with cost, in favour of the applicant; and
- (iii) issue any other appropriate order or direction as this Hon’ble Tribunal may deem fit and proper in the interest of justice and in the favour of the applicant.

3. It is submitted that the applicant has made number of representations vide Annexure A-14 (colly) followed by a legal notice dated 08.08.2015 vide Annexure A-15. However, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of at the admission stage, without going into the merits of the case, by directing the respondents to consider the representations and the legal notice issued on behalf of the applicant and to pass an appropriate speaking and reasoned order thereon, within a period of four weeks from the date of receipt of a certified copy of this order, in accordance with law. No costs.

(P.K. Basu)
Member (A)

(V.Ajay Kumar)
Member (J)

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